

PUBLIC ANNOUNCEMENT FOR THE ATTENTION OF THE PUBLIC SHAREHOLDERS OF N2N TECHNOLOGIES LIMITED UNDER REGULATION 3(1) AND REGULATION 4 READ WITH REGULATION 13, REGULATION 14 AND REGULATION 15(1) OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011 AS AMENDED.

FOR THE ATTENTION OF THE ELIGIBLE PUBLIC SHAREHOLDERS OF N2N TECHNOLOGIES LIMITED

Open offer for acquisition of up to 12,91,228 (Twelve Lakh Ninety One Thousand Two Hundred Twenty Eight) fully paid-up equity shares of face value of ₹ 10 (Rupees Ten only) each (“**Equity Share**”), representing 40.00% of the Voting Share Capital (as defined below) of N2N Technologies Limited (“**Target Company**”) from the Public Shareholders (as defined below) of the Target Company by Harmony Remedies India Private Limited (“**Acquirer**”), along with Mr. Firoze Nariman Kapadia (**PAC-1**) and Ms. Aditi Vipin Parikh (**PAC-2**) Representing Directors of Acquirer for the purpose of the Open offer, hereinafter collectively referred as **Person acting in concerts/PACs**, pursuant to and in compliance with the requirements of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended (the “**SEBI (SAST) Regulations**”) (the “**Open Offer/Offer**”).

This public announcement (“**Public Announcement**” or “**PA**”) is being issued by Inga Ventures Private Limited, the manager to the open offer (the “**Manager to the Open Offer**”) for and on behalf of the Acquirer along with PACs to the Public Shareholders (as defined below) of the Target Company pursuant to and in compliance with Regulation 3(1) and 4 and other applicable regulations of the SEBI (SAST) Regulations.

For the purpose of this Public Announcement, the following terms have the meanings assigned to them below:

1. “**Acquisition of control agreement**” or ACA refers to the agreement dated October 27, 2025 entered between Acquirer along with PACs and existing promoter and Resigning directors of the Target Company;
2. “**Equity Shares**” shall mean fully paid up equity shares of face value of ₹10/- each;
3. “**Expanded Voting Share Capital**” shall mean the total voting equity share capital of the Target Company on a fully diluted basis expected as the 10th (Tenth) working day from the closure of the tendering period for the Offer. i.e. 32,28,069 Equity Shares as on date.
4. “**Public Shareholders**” shall mean all the equity shareholders of the Target Company excluding (i) Acquirer; (ii) parties to the ACA (as defined below); and (iii) any persons acting in concert or deemed to be acting in concert with the persons set out in (i) and (ii) pursuant to and in compliance with the SEBI (SAST) Regulations.
5. “**Tendering Period**” has the meaning given to it under the SEBI (SAST) Regulations;
6. “**Working Day**” shall mean a working day of the Securities and Exchange Board of India (“SEBI”)

1. Offer Details

- 1.1. **Offer Size:** The Acquirer hereby makes this Open Offer to the Public Shareholders of the Target Company to acquire up to 12,91,228 (Twelve Lakh Ninety One Thousand Two Hundred Twenty Eight) Equity Shares (“**Offer Shares**”), constituting 40.00% of the Expanded Voting Share Capital of the Target Company, at a price of ₹ 4.30/- (Rupees four and thirty paise only) per Offer Share aggregating to a total consideration of upto ₹ 55,52,280.40/- (Rupees Fifty Five Lakh Fifty Two Thousand Two Hundred Eighty and Forty Paise only) (assuming full acceptance) (“**Offer Size**”),

subject to the terms and conditions mentioned in this Public Announcement, the detailed public statement (“**DPS**”) and letter of offer (“**LOF**”) to be issued for the Offer in accordance with the SEBI (SAST) Regulations.

- 1.2. **Price/ Consideration:** The Offer is being made at a price of ₹4.30/- (Rupees Four and thirty paise only) per Equity Share (“**Offer Price**”) determined in accordance with Regulation 8(2) of the **SEBI (SAST) Regulations**. Assuming full acceptance of the Offer, the total consideration payable by the Acquirer in accordance with the SEBI (SAST) Regulations will be ₹55,52,280.40/- (Rupees Fifty-Five Lakh Fifty-Two Thousand Two Hundred eighty rupees and forty paise only).
- 1.3. **Mode of Payment (cash/ security):** The Offer Price will be paid in cash, by the Acquirer in accordance with Regulation 9(1)(a) of the SEBI (SAST) Regulations.
- 1.4. **Type of Offer (Triggered offer, voluntary offer/competing offer, etc.):** Triggered Offer. This Offer is a mandatory Offer made by the Acquirer in compliance with Regulations 3(1) and 4 of the **SEBI (SAST) Regulations** pursuant to the execution of the ACA. This Offer is not a conditional offer subject to any minimum level of acceptance.

2. Transaction which has triggered the Open Offer obligations (“Underlying Transaction”)

- 2.1. The Acquirer along with PACs has entered into acquisition of control agreement dated October 27, 2025 with the existing promoter and resigning directors of the Target Company (the “acquisition of control agreement” or “ACA”), pursuant to which the Acquirer represented by PACs has agreed to acquire management and operational control of the Target Company on the terms and conditions set forth in this Agreement, completion of which is subject to the satisfaction of certain conditions precedent (including, but not limited to, receipt of the Required Statutory Approvals if any) under the acquisition of control agreement .
- 2.2. Pursuant to the consummation of the Underlying Transaction and subject to receipt of the required Statutory Approval if any and compliance with the SEBI (SAST) Regulations, the Acquirer represented by PACs will acquire management and operational control of the target Company, and the Acquirer shall become and be classified as the ‘promoter’ jointly with the existing promoter of the Target Company in accordance with the provisions of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 (“SEBI (LODR) Regulations”) and pursuant to the consummation of ACA.
- 2.3. The proposed acquisition of management and operational control of the Target Company under the ACA (as explained in paragraphs 2.1 of this Public Announcement above) is referred to as the “Underlying Transaction”. A tabular summary of the Underlying Transaction is set out below:

Details of underlying transaction						
Type of Transaction (direct/ indirect)	Mode of Transaction (Agreement/ Allotment/ market purchase)	Shares / Voting rights acquired/ proposed to be acquired		Total Consideration for shares /Voting Rights acquired	Mode of payment (Cash/ securities)	Regulation which has triggered
		Number	% of total Expanded equity / voting capital			
Direct	Acquisition of control agreement dated October 27, 2025 entered among Harmony Remedies India Private Limited (“Acquirer”) , represented by Mr. Firoze Nariman Kapadia (PAC-1) and Ms. Aditi Vipin Parikh (PAC-2) Representing Directors (hereinafter collectively referred as, collectively referred to as Person acting in concerts/PACs) and Mr. Rahul Dilip Shah (existing promoter and director) , Ms. Trupti Milind Pandit and Mr. Tushar Subodh Shah (hereinafter collectively referred as “Resigning Directors” of the Target Company) for acquisition of management and operational control of the target company	Nil	NA	NA	NA	Regulation 3(1) and 4 of SEBI (SAST) Regulations, 2011

Notes: Except mentioned in this Public announcement, no other persons are acting in concert with the Acquirers for the purposes of this Open Offer. While persons may be deemed to be acting in concert with the Acquirers in terms of Regulation 2(1)(q)(2) of the SEBI (SAST) Regulations (“Deemed PACs”), however, such Deemed PACs are not acting in concert with the Acquirers for the purposes of this Open Offer, within the meaning of Regulation 2(1)(q) of the SEBI (SAST) Regulations

3. Acquirer

Details		Acquirer
Name of the Acquirer		Harmony Remedies India Private Limited
Registered Address of the Acquirer		Plot 260 Flat 601 Amit Apt,Chapel Road Bandra w,Bandra West,Mumbai,Mumbai-400050,Maharashtra
Name(s) of persons in control / promoters of Acquirer		Firoze Nariman Kapadia and Aditi Vipin Parikh
Name of the Group, if any, to which the Acquirer belong to		NA
Pre transaction shareholding	No. of Equity Shares	Nil
	% of total equity/ voting capital	NA
Proposed shareholding after acquisition of shares which triggered the Open Offer	No. of Equity Shares	Nil
	% of total equity/ voting capital	NA
Any other interest in the Target Company		Nil

4. Person acting as concerts(PACs)

Name of the PAC-1		Mr. Firoze Nariman Kapadia
Address of the PAC-1		Villa Number 780, Al Tilal St, Al Sadiyat, Abu Dhabi, UAE-7933
Name(s) of persons in control/ promoters of Acquirer		NA
Name of the Group, if any, to which the Acquirer belong to		NA
Pre transaction shareholding	No. of Equity Shares	Nil
	% of total equity/ voting capital	NA
Proposed shareholding after acquisition of shares which triggered the Open Offer	No. of Equity Shares	Nil
	% of total equity/ voting capital	NA
Any other interest in the Target Company		Nil

Name of the PAC-2		Ms. Aditi Vipin Parikh
Address of the PAC-2		Flat 5, Floor-1st, Plot-154, Vasant Mahal, PM Shukla Marg, C Road, Churchgate, RLY Station, Churchgate, Mumbai, PO: Marine Lines, Maharashtra – 400020
Name(s) of persons in control/ promoters of Acquirer		NA
Name of the Group, if any, to which the Acquirer belong to		NA
Pre transaction shareholding	No. of Equity Shares	Nil
	% of total equity/ voting capital	NA
Proposed shareholding after acquisition of shares which triggered the Open Offer	No. of Equity Shares	Nil
	% of total equity/ voting capital	NA
Any other interest in the Target Company		Nil

5. Details of selling shareholder, if applicable

Name	Part of Promoter group (Yes/ No)	Details of shares / voting rights held by the selling shareholder					
		Pre Transaction			Post Transaction		
		No. of Equity Shares	% of total equity / voting capital	% of Expanded voting capital	No. of Equity Shares	% of total equity / voting capital	% of Expanded voting capital
Not Applicable							

6. Target Company

Name of the Target Company	N2N TECHNOLOGIES LIMITED
Registered Office	909, Budhwar Peth, Opp Gujrat lodge, Pune 411002 Maharashtra, India
Exchanges where Listed	BSE Limited (Scrip Code: 512279 & ISIN: INE043F01011)

Any other details	The Equity Shares of the Company are presently under suspension from trading. The Company has filed a revocation application with BSE on October 24, 2025.
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7. Other Details

- 7.1 The DPS pursuant to this Public Announcement shall be published on or before November 03, 2025 i.e. within 5 (five) working days from the date of Public Announcement, in newspaper(s) in accordance with Regulation 13(4) and other applicable regulations of the SEBI (SAST) Regulations. The DPS shall, inter alia, contain details of the Offer, detailed information on the Offer Price, the Acquirer, the Target Company, the background to the Offer (including details of and conditions precedent to the Offer and completion of the transactions contemplated by the transaction agreements), the statutory approvals required for the Offer if any, details of financial arrangements and other terms of the Offer. The DPS will be published, as required by Regulation 14(3) of the SEBI (SAST) Regulations, in all editions of any one English national daily newspaper with wide circulation, any one Hindi national daily newspaper with wide circulation, any one regional language daily newspaper with wide circulation at the place where the registered office of the Target Company is situated, and any one regional language daily newspaper at the place of the stock exchange where the maximum volume of trading in the Equity Shares was recorded during the 60 (sixty) trading days preceding the date of this Public Announcement.
- 7.2 The Acquirer and their Directors accepts full responsibility for the information contained in this Public Announcement and will comply with the obligations of the Acquirer as laid down in the SEBI (SAST) Regulations.
- 7.3 The Acquirer has adequate financial resources to meet their obligations under the Offer and have made firm financial arrangements for the acquisition of the Equity Shares and to meet other obligations under the Open Offer, in terms of Regulation 25(1) of the SEBI (SAST) Regulations.
- 7.4 This Offer is not a competitive offer in terms of Regulation 20 of the SEBI (SAST) Regulations.
- 7.5 The Offer is not conditional upon any minimum level of acceptance pursuant to the terms of Regulation 19(1) of the SEBI (SAST) Regulations.
- 7.6 The Acquirer have no intention of delisting the Equity Shares of the Target Company pursuant to this Open Offer.
- 7.7 This Open Offer is subject to the terms and conditions mentioned in this Public Announcement, the Detailed Public Statement and the Letter of Offer that are proposed to be issued in accordance with the SEBI (SAST) Regulations.
- 7.8 Completion of the Open Offer and the acquisition under the ACA is subject to receipt of certain statutory approvals and satisfaction of other condition precedents to closing as set out in the ACA and set out in the DPS and the Letter of Offer.
- 7.9 All the information pertaining to the Target Company contained in this Public Announcement has been obtained from the information published or publicly available sources or provided by the Target Company. The accuracy of such information has not been independently verified by the Acquirer or the Manager to the Offer.
- 7.10 In this Public Announcement, all references to “₹” are references to Indian Rupees.

7.11 In this Public Announcement, any discrepancy in any amounts as a result of multiplication or totaling is due to rounding off.

ISSUED ON BEHALF OF ACQUIRER BY THE MANAGER TO THE OPEN OFFER



INGA VENTURES PRIVATE LIMITED

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Email: projectn2n2025@ingaventures.com;

Contact Person: Kavita Shah;

SEBI Registration Number: INM000012698

On behalf of Acquirer and PACs

Sd/-

Aditi Vipin Parikh
Authorised Signatory

Place: Mumbai

Date: October 27, 2025